

(Open Court)

Central Administrative Tribunal, Allahabad Bench, Allahabad

O.A. No.331/00797/2020

This the 4th day of January, 2021.

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Devendra Chaudhry, Member (A)

Pooja Nishad a/a 25 years daughter of Sri Ramanand Nishad, resident of DS-21, Nirala Nagar, Lucknow (U.P.), permanent resident of Nishad Nagar, Ritiya Morawan Tola, District- Ayodhya.

Applicant

By Advocate: Sri Antriksh Verma

Versus

1. Union of India through the Ministry of Railway, North Eastern Railway, Railway Recruitment Cell, Gorakhpur.
2. The General Manager, North Eastern Railway, Gorakhpur.
3. Chairman/ Backward Recruitment , North Eastern Railway, Gorakhpur (Sports Quota Recruitment 2019-2020).
4. Kajal d/o Muksh Kumar, Registration No. 190500326.
5. Ramanpreet s/o Bajeet Singh Registration No. 190500321.

Respondents

By Advocate: Sri Dharmendra Tiwari proxy for Sri P.K. Rai

ORDER

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Heard learned counsel for the applicant, learned counsel for respondents and perused the record in PDF.

2. At the very outset, learned counsel for applicant prayed that he may be permitted to withdraw this O.A. with liberty to file a fresh O.A. with better particulars.
3. Learned counsel for respondents has no objection against this limited prayer
4. Accordingly, prayer made by the counsel for applicant is allowed and O.A. No. 330/00797/2020 is dismissed as withdrawn with liberty to the applicant to file a fresh O.A. with better particulars. .

5. No order as to costs.
6. Hon'ble Mr. Devendra Chaudhry, Member (A) has consented to this order in open court during Virtual hearing.

**(Devendra Chaudhry)
Member (A)**

**(Justice Vijay Lakshmi)
Member (J)**

HLS/-